

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 122 of 2010

Dated : 13th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Union of India ... Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. V.S. R. Krishna, Sr. Adv. with
Mr. Abhishek Yadav

Counsel for the Respondent(s): Mr. S. Vallinayagam for TNEB

ORDER

The learned counsel for the Respondent seeks some more time to file the reply-Written Submissions. He is directed to file the same on or before 16.09.2011 after serving copy on the other side. No further adjournment will be granted for filing the reply-Written Submissions.

Post the matter on **20.09.2011** for reporting compliance. In the meantime, additional Written Submissions, if any, be filed by the Appellant after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks